

ITEM NO.30

COURT NO.1

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C)..... of 2015
CC No(s). 1603/2015

(Arising out of impugned final judgment and order dated
20/08/2013 in SA No. 499/2013 passed by the High Court Of
Judicature at Allahabad, Lucknow Bench)

STATE OF U.P & ORS

Petitioner(s)

VERSUS

RAVI PRAKASH SHUKLA

Respondent(s)

(With appln. (s) for c/delay in filing SLP and c/delay in
refiling SLP and office report)

Date :02/02/2015 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.K. SIKRI

For Petitioner(s) Mr. Ratnakar Dash, Sr. Adv.
Mr. C.D. Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Notice.

In the meantime, there shall be stay of
operation of the impugned order.

Tag with SLP(C) Nos. 6062-6065 of 2009.

[Charanjeet Kaur]
Court Master

[Vinod Kulvi]
Asstt. Registrar